

MR. SPEAKER : Please listen. This is a very serious matter.

We are unanimous that this matter has to be discussed and debated seriously. It is agreed. But 'how' is the question because I have before me many number of notices under Rule 56, under Rule 184, under Rule 193 and under Rule 197. Therefore, the House has to decide which is the rule to be followed to discuss this.

SHRI SOMNATH CHATTERJEE : Sir, you decide.

MR. SPEAKER : Before I give my ruling, maybe one of those who have moved the Motion may speak.

SHRI JASWANT SINGH . Sir, please allow me.

MR. SPEAKER . You take the floor after lunch break

SHRI JASWANT SINGH Sir, do you not want to decide whether it has to be an Adjournment Motion or not now?

13.00 hrs.

MR. SPEAKER : What ruling should I give right now?

SHRI JASWANT SINGH Unless we have pleaded our case..

MR. SPEAKER : You have pleaded your case very effectively.

SHRI JASWANT SINGH Not yet. Sir
(Interruptions) I have not yet begun

MR. SPEAKER But I think we should decide now. Shri Jaswant Singhji, with all my due respect, as I said, this matter has been discussed again and again. On the question of price rise, every time there has been a question of propriety, every time there has been a Motion for Adjournment. Since in the first part of the question, we have gone by the previous ruling. I think it is appropriate that the second part of the question is also decided on the basis of precedents available with us. So, we will discuss it under Rule 193 at 4 o'clock. Now the House stands adjourned for Lunch till 2.00 p.m.

13.02 hrs.

*The Lok Sabha then adjourned for Lunch till
Fourteen of the clock*

14.04 hrs.

*The Lok Sabha re-assembled after Lunch at Four
Minutes past Fourteen of the Clock*

(Mr. Speaker in the Chair)

MR. SPEAKER Well, hon. Member, Kumari Mamata Banerjee, I think you have very adequately

ventilated your feeling. Now, I will appeal that hon. Member may resume her seat.

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, I will abide by your request only if I am assured that the prices will be reduced.

MR. SPEAKER : We are discussing this matter.

Now, we will first take up Matters Under Rule 377. We will finish it quickly. It will take only two minutes.

(Interruptions)

14.05 hrs.

At this stage, Kumari Mamata Banerjee went back to her seat.

MR. SPEAKER We shall finish this first. Within eight minutes' time, we shall finish it

14.11 hrs.

MATTERS UNDER RULE 377

- (i) **Need for early completion of Chambal Daal Project in Ferozabad district, U.P.**

[Translation]

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Speaker, Sir, Chambal Daal Project was started in 1978 on Pinahat in Bah Assembly segment which falls under my Parliamentary constituency, Ferozabad. The initial outlay of this project was Rs. 10-12 crores which has now escalated to Rs. 100 crores. Due to non-completion of this project, crores of acres of land is lying unirrigated. Besides, acute shortage of drinking water is persisting and causing serious resentment among the people of the area.

Therefore, the Central Government is requested to direct the Government of Uttar Pradesh to complete the Chambal Daal project at the earliest. At the same time, the Central Government should meet the shortage of funds to complete this project.

14.12 hrs.

RE : QUESTION OF PROPRIETY OF PRE-BUDGET HIKE IN ADMINISTERED PRICES OF PETROLEUM PRODUCTS - Contd.

[English]

SHRI JASWANT SINGH (Chittorgarh) Sir, I am not able to understand how the business is normally proceeding. We have an agreement.

MR. SPEAKER Immediately after this, I shall take it up.